NATIONAL COMPANY LAW TRIBUNAL DIVISIONAL BENCH CHENNAI

ATTENDANCE CUM ORDER SHEET OF THE HEARING OF CHENNAI BENCH, CHENNAI NATIONAL COMPANY LAW TRIBUNAL, HELD ON 23/03/2017 AT 10.30 AM

PRESENT: SHRI. K. ANANTHA PADMANABHA SWAMY, MEMBER – JUDICIAL SHRI CH. MOHD SHARIEF TARIQ, MEMBER - JUDICIAL

APPLICATION NUMBER

PETITION NUMBER

: TCP/58/2016

NAME OF THE PETITIONER(S)

: Saraswathi

NAME OF THE RESPONDENT(S)

: Nagabhushanam Precision Engg Industries P Ltd & 7 Ors

UNDER SECTION

: 397/398, 237, 235 & 111A of companies act 1956

S.No. NAME (IN CAPITAL)

DESIGNATION

SIGNATURE

REPRESENTATION BY WHOM

Vijaya Psashowtu. S

Coursel for the petitioner

ORDER

Shri S Vijaya Prashanth, counsel for petitioner present and filed an affidavit showing proof of publication for the presence of R1 to R6 before this Tribunal today. He also filed a publication in relation to notices served on R7 & R8. Counsel for R1 to R6 are called but absent. No representation. As seen in the order dated 13.1.2017, it was stated by the petitioner that the matter was settled between the parties and felt the requirement of the presence of the respondents. At request of counsel for petitioner the said publication was ordered. Since R1 to R6 are absent today, they are set ex parte. Counsel for petitioner is directed to issue private notice on R7 & R8 and file proof of sending and effecting service by the next date of hearing. He is further directed to know the present status of the settlement talks between the parties and report on the final outcome of the same by the next date of hearing. Put up on 17.04.2017 at 10.30 A.M.

(Ch. Md. Sharief Tariq) Member (Judicial)

(K.Anantha Padmanabha Swamy) Member (Judicial)